

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 21519/2014

(Arising out of impugned final judgment and order dated 01-05-2013 in SA No. 468/2013 passed by the High Court Of Judicature At Allahabad)

STATE OF UP THR. COLLECTOR & ORS.

Petitioner(s)

VERSUS

RAM DAYAL

Respondent(s)

WITH

SLP(C) No. 23522/2014 (XI)

SLP(C) No. 21565/2014 (XI)

SLP(C) No. 22668/2014 (XI)

SLP(C) No. 22669/2014 (XI)

SLP(C) No. 23572/2014 (XI)

SLP(C) No. 21562/2014 (XI)

Date : 16-04-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Pramod Swarup, Sr. Adv.
Mr. Vikas Chaudhary, Adv.
Mrs. Rachna Gupta, AOR

Mr. Abhishek Chaudhary, AOR

For Respondent(s)

Mr. V. N. Raghupathy, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking adjournment by three weeks for filing Rejoinder Affidavit, the matters are adjourned for three weeks.

(R. NATARAJAN)
COURT MASTER (SH)

(SAROJ KUMARI GAUR)
BRANCH OFFICER